

14th Legislative Assembly **August Session 2023**

List Of Business

25 August 2023 11:00 AM

- 1. Obituary References.
 - (1) A MINISTER to make reference to the deaths of the late: -
 - 1. Chaudhary Randhir Singh, former Governor of Sikkim.
 - 2. Sardar Parkash Singh Badal, former Chief Minister of Punjab.
 - 3. Shri Rattan Lal Kataria, Member of Parliament.
 - 4. Shri Jai Narain Khundia, former Deputy Minister of Haryana.
 - 5. Mahashay Parmanand, Freedom Fighter.
 - 6. Martyrs of Haryana.
 - 7. Train Tragedy.
 - 8. Terrorist Attacks in Jammu and Kashmir.
 - 9. Others.
- 2. Questions.
 - (1) Questions entered in the separate list to be asked and answers given.
- 3. First Report of the Business Advisory Committee.

(1) to report the time table fixed by the Business Advisory Committee in regard to various (i) THE SPEAKER

to move that this House agrees with the recommendations contained in the First Report of $\text{(ii)} \frac{\text{A MEMBER OF THE}}{\text{COMMITTEE}}$

the Business Advisory Committee.

4. Zero Hour

5. CALLING ATTENTION NOTICE

(1)
Short Duration Discussion No. 1 converted into

Notice given by

(i) Shri Varun Chaudhary, MLA

Calling Attention Notice No. 20

(ii) Shri Bishan Lal Saini, MLA

(iii) Shri Mewa Singh, MLA Calling Attention Notice No. 6 regarding heavy loss of life and property due to water accumulation in the Districts Ambala, Panchkula, Yamuna Nagar, Kurukshetra, Karnal, Kaithal, Fatehabad, Panipat, Sonipat, Sirsa, Faridabad, Palwal etc. being heavy rainfall recently.

Notice given by Shri Jagbir Singh Malik, MLA The Hon'ble Member may also ask a question at the time of clubbed with admitted Calling Attention Notice discussion on the calling attention notice no. 20. No. 20 being similar/identical subject matter.

Calling Attention Notice No. 12

Notice given by Shri Balraj Kundu, MLA clubbed The Hon'ble Member may also ask a question at the time of with admitted Calling Attention Notice No. 20 discussion on the calling attention notice no. 20. being similar/identical subject matter.

Calling Attention Notice No. 14

Notice given by Shri Abhay Singh Chautala; The Hon'ble Member may also ask a question at the time of MLA clubbed with admitted Calling Attention discussion on the calling attention notice no. 20. Notice No. 20 being similar/identical subject

Adjournment Motion No. 2 converted into Calling Attention Notice No. 25

Notice given by

(i) Shri Ishwar Singh, MLA

(ii) Shri Jagdish Nayar, MLA

(iii) Shri Laxman Napa, MLA

(iv) Shri Shish Pal Singh, MLA

(v) Shri Shamsher Singh Gogi, MLA

Adjournment Motion No. 4 converted into

Calling Attention Notice No. 27

Notice given by

(i) Shri Indu Raj, MLA

(ii) Shri Shishpal Singh, MLA

(iii) Shri Jagbir Singh Malik, MLA

(iv) Shri Jaiveer Singh, MLA

regarding heavy loss of life and property due to water accumulation in the Districts Ambala, Panchkula, Yamuna Nagar, Kurukshetra, Karnal, Kaithal, Fatehabad, Panipat, Sonipat, Sirsa, Faridabad, Palwal etc. being heavy rainfall recently.

regarding heavy loss of life and property due to water accumulation in the Districts Ambala, Panchkula, Yamuna Nagar, Kurukshetra, Karnal, Kaithal, Fatehabad, Panipat, Sonipat, Sirsa, Faridabad, Palwal etc. being heavy rainfall recently.

- (v) Shri Pardeep Chaudhary, MLA
- (vi) Smt. Renu Bala, MLA
- (vii) Smt. Geeta Bhukkal, MLA

clubbed with admitted Calling Attention Notice No. 20 being similar/identical subject matter.

Calling Attention Notice No. 38

Notice given by **Smt. Kiran Choudhry**, **MLA** The Hon'ble Member may also ask a question at the time of clubbed with admitted Calling Attention Notice discussion on the Calling Attention Notice No. 20. No. 20 being similar/identical subject matter.

Calling Attention Notice No. 39

Notice given by **Shri Neeraj Sharma**, **MLA** The Hon'ble Member may also ask a question at the time of clubbed with admitted Calling Attention Notice discussion on the Calling Attention Notice No. 20. No. 20 being similar/identical subject matter.

Calling Attention Notice No. 42

Notice given by **Shri Bhavya Bishnoi**, **MLA** The Hon'ble Member may also ask a question at the time of clubbed with admitted Calling Attention Notice discussion on the Calling Attention Notice No. 20. No. 20 being similar/identical subject matter.

Calling Attention Notice No. 44Notice given

by **Shri Harvinder Kalyan**, **MLA**clubbed with The Hon'ble Member may also ask a question at the time of admitted Calling Attention Notice No. 20 being discussion on the Calling Attention Notice No. 20. similar/identical subject matter.

6. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE THROUGH NEVA PORTAL.

(1)	1. A to lay on the Table the Haryana Municipal (Amendment) Ordinance, 2023. (Haryana Ordinance No. 1 MINISTER of 2023).
(2)	A to lay on the Table the Haryana Municipal Corporation (Amendment) Ordinance, 2023. (Haryana MINISTER Ordinance No. 2 of 2023).
(3)	A to lay on the Table the Excise and Taxation Department Notification No. 06/GST-2, dated 01.03.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(4)	A to lay on the Table the Excise and Taxation Department Notification No. 07/GST-2, dated 01.03.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(5)	To lay on the Table the Excise and Taxation Department Notification No. 08/GST-2, dated 01.03.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.

(6)	6. A to lay on the Table the Excise and Taxation Department Notification No. 09/GST-2, dated 01.03.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(7)	7. A to lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated 24.04.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(8)	A to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated 24.04.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(9)	9. A to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated 24.04.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(10)	A to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated 24.04.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(11)	A to lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated 24.04.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(12)	A to lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated 24.04.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(13)	to lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated 09.05.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(14)	to lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated 31.05.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(15)	to lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated 27.07.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.

(16)	A to lay on the Table the Excise and Taxation Department Notification No.34/GST-2, dated 27.07.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(17)	A to lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated 27.07.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(18)	A to lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated 27.07.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(19)	A to lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated 27.07.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(20)	A to lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated 07.08.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(21)	A to lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated 07.08.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(22)	A to lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated 07.08.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(23)	A to lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated 07.08.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(24)	A to lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated 07.08.2023, as MINISTER required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(25)	to lay on the Table the Human Resources Department Notification No. 13/13/2018-4GS-II, dated 05th A May, 2022, as required under section 26 of the Haryana Group D Employees (Recruitment and Conditions of Service) Act, 2018.

(26)	A to lay on the Table the Annual Report of Goods and Services Tax Network for the year 2021-22, as MINISTER required under section 394(b) of the Companies Act, 2013.
(27)	A to lay on the Table the 46th Annual Report and Balance Sheet of Haryana Tourism Corporation Limited for MINISTER the year ending 31st March, 2020, as required under section 395(b) of the Companies Act, 2013.
(28)	28. A to lay on the Table the 23rd Annual Report of Uttar Haryana Bijli Vitran Nigam for the year 2021-22, as MINISTER required under section 395(b) of the Companies Act, 2013.
(29)	A to lay on the Table the 25th Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the MINISTER year 2021-22, as required under section 395(b) of the Companies Act, 2013.
(30)	A to lay on the Table the Annual Report of Haryana Human Rights Commission for the year 2021-22, as MINISTER required under section 28(2) of the Protection of Human Rights Act, 1993.
(31)	A to lay on the Table the 55th Annual Report of Haryana Financial Corporation for the year 2021-22, as MINISTER required under sections 37(7) & 38(3) of the State Financial Corporation Act, 1951.
(32)	to lay on the Table the 53rd Annual Report of Haryana State Industrial & Infrastructure Development 32. MINISTER Corporation Limited for the year 2019-20, as required under section 395(1)(b) of the Companies Act, 2013.
(33)	33. A to lay on the Table the Annual Report of Haryana Mass Rapid Transport Corporation Limited for the year MINISTER 2020-21, as required under section 395(1)(b) of the Companies Act, 2013.
(34)	to lay on the Table the Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board for the year 2020-21, as required under section 19-A (1)(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
(35)	TINANCE to lay on the Table the Report of the Comptroller and Auditor General of India Performance Audit of Rural and Urban Water Supply Schemes (Report No. 3 of the year 2023) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

7. LEGISLATIVE BUSINESS(Bill to be introduced)

(1)	The Haryana Municipal (Amendment) Bill, 2023	A MINISTER	to move for leave to introduce the Haryana Municipal (Amendment) Bill; Also to introduce the Bill.
(2)	The Haryana Municipal Corporation (Amendment) Bill, 2023	A Ministe	to move for leave to introduce the Haryana Municipal Corporation (Amendment) Bill; ER Also to introduce the Bill.
(3)	The Haryana Development and Regulation Urban Areas (Second Amendment) Bill, 20		to move for leave to introduce the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill; ISTER Also to introduce the Bill.

Chandigarh-160001 Date:24/Aug/2023 Rajender Kumar Nandal Secretary HARYANA VIDHAN SABHA



चौदहवीं विधान सभा अगस्त सत्र 2023

कार्य सूची

25th अगस्त, 2023 11:00:00

1. शोक प्रस्ताव

(1) एक मंत्री स्वर्गीयः-1. चौधरी रणधीर सिंह, भूतपूर्व राज्यपाल, सिक्किम; 2. सरदार प्रकाश सिंह बादल, भूतपूर्व मुख्यमंत्री, पंजाब; 3. श्री रतन लाल कटारिया, संसद सदस्य; 4. श्री जय नारायण खुन्डिया; हरियाणा के भूतपूर्व उप मंत्री; 5. महाशय परमानन्द, स्वतन्त्रता सेनानी; 6. हरियाणा के शहीद; 7. रेल दुर्घटना; 8. जम्मू-कश्मीर में आतंकी हमले; 9. अन्यके देहावसान का उल्लेख करेंगे।

2. <u>प्रश्न</u>

(1) पृथक सूची में दर्ज प्रश्न पृछे जाएंगे तथा उत्तर दिए जाएंगे।

3. कार्य सलाहकार समिति की पहली रिपोर्ट

(1)

(i) **अध्य क्ष** विभिन्न कार्य के संबंध में कार्य सलाहकार समिति द्वारा निश्चित की गई समय सारणी प्रतिवेदित करेंगे।

्षां) **समिति केएक** प्रस्ताव करेंगे कि यह सदन कार्य सलाहकार समिति की पहली रिपोर्ट में दी गई सिफारिशें स्वीकार करता है।

4. शून्य काल

5. ध्यानाकर्षण सूचना

(1)

अल्पावधि चर्चा संख्या १ को ध्यानाकर्षण सूचना संख्या-२०, में परिवर्तित कर दिया हैजिसकी सूचना-(i) श्री वरुण चौधरी, एम.एल.ए.,(ii) श्री बिशन लाल सैनी, एम.एल.ए तथा(iii) श्री मेवा सिंह, एम.एल.ए, द्वारादी गई है

अम्बाला, पंचकुला, यमुनानगर, कुरुक्षेत्र, करनाल, कैथल, फतेहाबाद, पानीपत, सोनीपत, सिरसा, फरीदाबाद, पलवल इत्यादि में एकत्रित हुए पानी के कारण जान माल के भारी नुकसान से संबंधित सूचना। माननीय सदस्य भी ध्यानाकर्षण सूचना

ध्यानाकर्षण सुचना संख्या-6श्री जगबीर सिंह मलिक, एम.एल.ए. द्वारा दी गई, सूचना संख्या 20 पर चर्चा के समय प्रश्न पूछ सकते को समान/समरूप विषय वस्तु होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या २० के साथ हैं। क्लब कर दिया गया है।

ध्यानाकर्षण सूचना संख्या-१२श्री बलराज कुंडू , एम.एल.ए. द्वारा दी गई , सूचना को समान/समरूप विषय वस्तु होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या 20 के साथ क्लब कर दिया गया है।

माननीय सदस्य भी ध्यानाकर्षण सूचना संख्या 20 पर चर्चा के समय प्रश्न पूछ सकते

ध्यानाकर्षण सूचना संख्या-१४श्री अभय सिंह चौटाला, एम.एल.ए. द्वारा दी गई, सूचना को समान/समरूप विषय वस्तु होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या 20 के साथ क्लब कर दिया गया है।

माननीय सदस्य भी ध्यानाकर्षण सूचना संख्या 20 पर चर्चा के समय प्रश्न पूछ सकते

ध्यानाकर्षण सूचना संख्या-17श्री मेवा सिंह, एम.एल.ए. तथा श्री बिशन लाल सैनी, एम.एल.ए. द्वारा दी गई, सूचना को समान/समरूप विषय वस्तू होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या 20 के साथ क्लब कर दिया गया है।

माननीय सदस्यगण भी ध्यानाकर्षण सूचना संख्या 20 पर चर्चा के समय प्रश्न पुछ सकते

स्थगन प्रस्ताव संख्या २ को ध्यानाकर्षण सूचना संख्या-२५, में परिवर्तित कर दिया हैजिसकी सूचना-(i) श्री ईश्वर सिंह, एम.एल.ए.,(ii) श्री जगदीश नायर, एम.एल.ए(iii) श्री लक्ष्मण नापा, एम.एल.ए.(iv) श्री शीशपाल सिंह, एम.एल.ए. तथा (v) श्री शमशेर सिंह गोगी, एम.एल.ए, द्वारा दी गई है, को समान/समरूप विषय वस्तु होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या २० के साथ क्लब कर दिया गया है।

माननीय सदस्यगण भी ध्यानाकर्षण सूचना संख्या २० पर चर्चा के समय प्रश्न पूछ सकते

स्थगन प्रस्ताव संख्या 4 को ध्यानाकर्षण सूचना संख्या-27, में परिवर्तित कर दिया हैजिसकी सूचना-(i) श्री इंदु राज, एम.एल.ए.,(ii) श्री शीशपाल सिंह, एम.एल.ए(iii) श्री जगबीर सिंह मलिक, एम.एल.ए.(iv) श्री जयवीर सिंह, एम.एल.ए.(v) श्री प्रदीप चौधरी, एम.एल.ए,(vi) श्रीमती रेनु बाला एम.एल.ए, तथा(vii) श्रीमती गीता भुक्कल, एम.एल.ए, द्वारा दी गई है, को समान/समरूप विषय वस्तु होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या 20 के साथ क्लब कर दिया गया है।

माननीय सदस्यगण भी ध्यानाकर्षण सूचना संख्या २० पर चर्चा के समय प्रश्न पूछ सकते

ध्यानाकर्षण सूचना संख्या-38श्रीमती किरण चौधरी, एम.एल.ए. द्वारा दी गई, सूचना माननीय सदस्या भी ध्यानाकर्षण सूचना को समान/समरूप विषय वस्तु होने पर स्वीकृत ध्यानाकर्षण सुचना संख्या 20 के साथ संख्या 20 पर चर्चा के समय प्रश्न पृछ सकते क्लब कर दिया गया है।

ध्यानाकर्षण सूचना संख्या-39श्री नीरज शर्मा, एम.एल.ए. द्वारा दी गई, सूचना को समान/समरूप विषय वस्तू होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या 20 के साथ क्लब कर दिया गया है।

माननीय सदस्य भी ध्यानाकर्षण सूचना संख्या 20 पर चर्चा के समय प्रश्न पूछ सकते

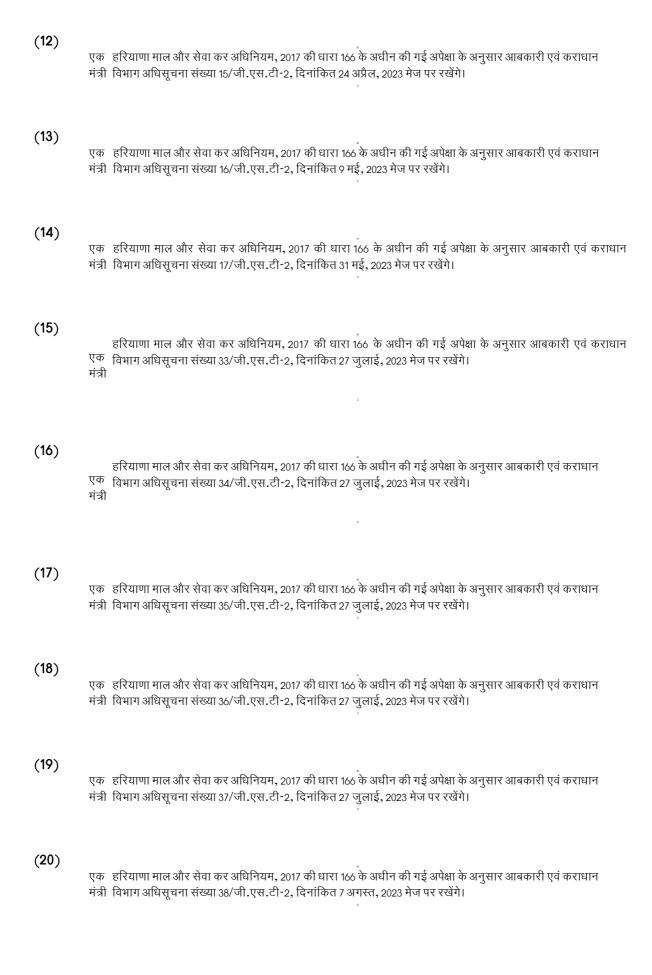
ध्यानाकर्षण सूचना संख्या-42श्री भव्य बिश्नोई, एम.एल.ए. द्वारा दी गई, सूचना को समान/समरूप विषय वस्तु होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या २० के साथ क्लब कर दिया गया है।

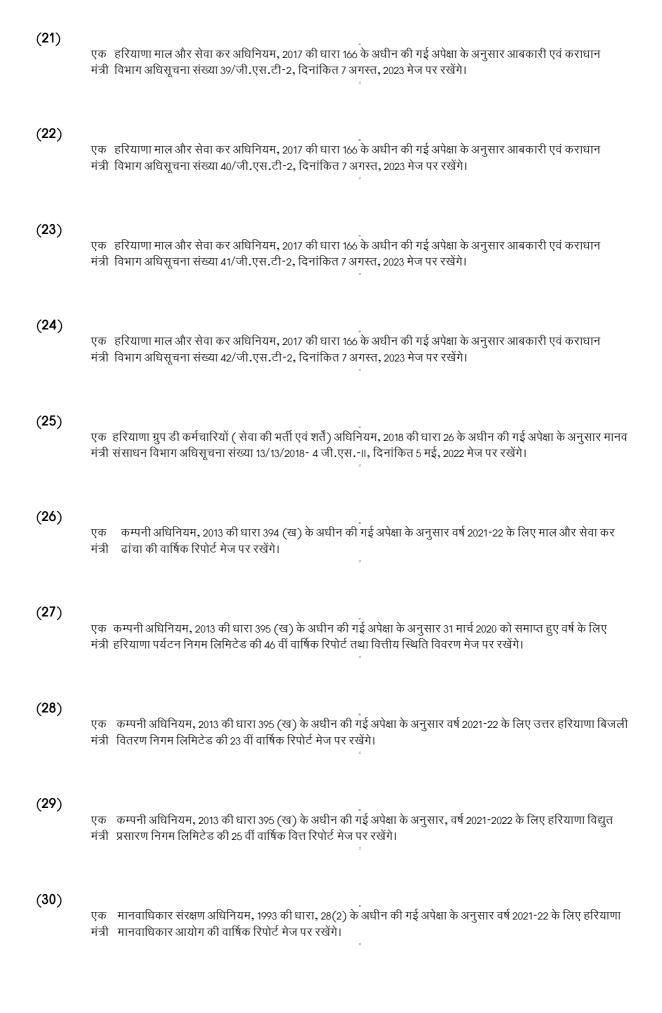
माननीय सदस्य भी ध्यानाकर्षण सूचना संख्या २० पर चर्चा के समय प्रश्न पूछ सकते

ध्यानाकर्षण सूचना संख्या-४४श्री हरविंदर कल्याण, एम.एल.ए. द्वारा दी गई, सूचना माननीय सदस्य भी ध्यानाकर्षण सूचना को समान/समरूप विषय वस्तु होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या 20 के साथ संख्या 20 पर चर्चा के समय प्रश्न पूछ सकते क्लब कर दिया गया है।

नेवा पोर्टल के माध्यम से सदन की मेज पर रखे जाने वाले कागज-पत्र।

(2)	एक मंत्री हरियाणा नगर निगम (संशोधन) अध्यादेश, 2023 (2023 [*] का हरियाणा अध्यादेश संख्या 2) मेज पर रखेंगे। ं
(3)	एक हिरयाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान मंत्री विभाग अधिसूचना संख्या 6/जी.एस.टी-2, दिनांकित 01 मार्च, 2023 मेज पर रखेंगे।
(4)	एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान मंत्री विभाग अधिसूचना संख्या 7/जी.एस.टी-2, दिनांकित 01 मार्च, 2023 मेज पर रखेंगे।
(5)	एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान मंत्री विभाग अधिसूचना संख्या 8/जी.एस.टी-2, दिनांकित 01 मार्च, 2023 मेज पर रखेंगे।
(6)	हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान एक विभाग अधिसूचना संख्या 9/जी.एस.टी-2, दिनांकित 01 मार्च, 2023 मेज पर रखेंगे। मंत्री
(7)	एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान मंत्री विभाग अधिसूचना संख्या 10/जी.एस.टी-2, दिनांकित 24 अप्रैल, 2023 मेज रखेंगे।
(8)	एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान मंत्री विभाग अधिसूचना संख्या 11/जी.एस.टी-2, दिनांकित 24 अप्रैल, 2023 मेज पर रखेंगे।
(9)	एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान मंत्री विभाग अधिसूचना संख्या 12/जी.एस.टी-2, दिनांकित 24 अप्रैल, 2023 मेज पर रखेंगे।
(10)	एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान मंत्री विभाग अधिसूचना संख्या 13/जी.एस.टी-2, दिनांकित 24 अप्रैल, 2023 मेज पर रखेंगे।
(11)	एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान मंत्री विभाग अधिसूचना संख्या 14/जी.एस.टी-2, दिनांकित 24 अप्रैल, 2023 मेज पर रखेंगे।





	राजेन्द्र कुमार नांदल Chandigarh-160001 सचिव
(3)	हरियाणा नगरीय क्षेत्र विकास तथा विनियमन (द्वितीय संशोधन) हरियाणा नगरीय क्षेत्र विकास तथा विनियमन (द्वितीय एक विधेयक को पुरःस्थापित करेंगे। संशोधन) विधेयक, 2023. मंत्री
(2)	हरियाणा नगर निगम (संशोधन) विधेयक को पुरःस्थापित करेंगे। हरियाणा नगर निगम (संशोधन) विधेयक, 2023. एक मंत्री
(1)	हरियाणा नगरपालिका (संशोधन) विधेयक, 2023. एक मंत्री हरियाणा नगरपालिका (संशोधन) विधेयक को पुरःस्थापित करेंगे।
<u>विधायी</u>	<u>कार्य</u> (पुरःस्थापित किये जाने वाले विधेयक)
(35)	भारत के संविधान के अनुच्छेद 151 के खण्ड (2) के उपबंधों के अनुसरण में हरियाणा सरकार के ग्रामीण एवं शहरी जल आपूर्ति वित्त योजना (वर्ष 2023 की रिपोर्ट संख्या 3) की कार्य प्रणाली की निष्पादन लेखा परीक्षा पर भारत के नियन्त्रक तथा मंत्री महालेखापरीक्षक की रिपोर्ट मेज पर रखेंगे।
(34)	नियन्त्रक तथा महालेखापरीक्षक (कर्तव्य, शक्ति तथा सेवा शर्ते) अधिनियम, 1971 की धारा 19-क (1) (3) के अधीन की गई एक अपेक्षा के अनुसार, वर्ष 2020-2021 के लिए हरियाणा राज्य कृषि विपणन बोर्ड के लेखा प्रतिवेदन एवं वार्षिक लेखे मेज पर मंत्री रखेंगे।
(33)	एक कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2020-21 के लिए हरियाणा मास मंत्री रैपिड ट्रांसपोर्ट कार्पोरेशन लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।
(32)	एक कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गर्इ अपेक्षा के अनुसार वर्ष 2019-20 के लिए हरियाणा राज्य मंत्री औद्योगिक एवं अवसंरचना विकास निगम लिमिटेड की 53वींवार्षिक रिपोर्ट मेज पर रखेंगे।
(31)	एक राज्य वित्त निगम अधिनियम, 1951 की धारा, 37 (7) तथा 38 (3) के अधीन की गर्इ अपेक्षा के अनुसार वर्ष 2021-2022 के मंत्री लिए हरियाणा वित्तीय निगम की 55 वीं वार्षिक रिपोर्ट मेज पर रखेंगे।

हरियाणा विधान सभा

7.

दिनांकः२४ अगस्त २०२३